

POSSESSION NOTICE  
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED** (CIN:L65922DL2005PLC136029) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **26.05.2021** calling upon the Borrower(s) **YOGESH KAILASH SINGH AND SUMAN YOGESH SINGH** to repay the amount mentioned in the Notice being **Rs.20,64,644.56 (Rupees Twenty Lakhs Sixty Four Thousand Six Hundred Forty Four and Paise Fifty Six Only)** against Loan Account No. **HHLKAL00395147** as on **21.05.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **06.10.2023**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.20,64,644.56 (Rupees Twenty Lakhs Sixty Four Thousand Six Hundred Forty Four and Paise Fifty Six Only)** as on **21.05.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 102, 1ST FLOOR, BUILDING NO. 17, PHASE-I, PODDAR EVERGREENS, BUILDING NO.15 TO 20, 23, 24, 25, 27 CHSL, VILLAGE SAPE, BADLAPUR (E), THANE - 421503, MAHARASHTRA.

Sd/-  
Authorised Officer  
Date : 06.10.2023  
Place: THANE

INDIABULLS HOUSING FINANCE LIMITED

FORM B  
PUBLIC ANNOUNCEMENT  
(Regulation 12 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF PAN INDIA  
INFRAPROJECTS PRIVATE LIMITED

| S.No | PARTICULARS                                                                        | DETAILS                                                                                                                                                                                                                                                        |
|------|------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.   | Name of Corporate Debtor                                                           | PAN INDIA INFRAPROJECTS PRIVATE LIMITED                                                                                                                                                                                                                        |
| 2.   | Date of incorporation of corporate debtor                                          | 22/05/2007                                                                                                                                                                                                                                                     |
| 3.   | Authority under which corporate debtor is incorporated / registered                | ROC-Mumbai                                                                                                                                                                                                                                                     |
| 4.   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U92412MH2007PTC171016                                                                                                                                                                                                                                          |
| 5.   | Address of the registered office and principal office (if any) of corporate debtor | 513/A, 5th Floor, Kohinoor City, Kirl Road Kurla (West), Mumbai City, Mumbai, Maharashtra, India, 400070                                                                                                                                                       |
| 6.   | Date of closure of Insolvency Resolution Process                                   | 04/10/2023 (Date of Liquidation Order passed)                                                                                                                                                                                                                  |
| 7.   | Liquidation commencement date of corporate debtor                                  | 04/10/2023 (Information received by Liquidator on 06/10/2023)                                                                                                                                                                                                  |
| 8.   | Name and registration number of the insolvency professional acting as liquidator   | Mr. Ajay Agrawal<br>IBBI Reg. No.: IBBI/PA-001/IPP00046/2017-18/10120                                                                                                                                                                                          |
| 9.   | Address and e-mail of the liquidator, as registered with the Board                 | Plot No. 1, Girupal, Bhagwagar Layout, Gali No.3 Opp. Ajit Bakery, Dharampeth, Shankar Nagar, Nagpur Maharashtra, India 440010<br>E-mail ID: nirpdl@gmail.com                                                                                                  |
| 10.  | Address and e-mail to be used for correspondence with the liquidator               | Nakshtra, 402, Ground Floor, Building No.4, Solitaire Park, Chakala, Andheri (E), Mumbai- 400093<br>Nakshatra Insolvency Resolution Professionals Ltd., 3rd Floor, 377, Gandhinagar, Ambazari Road, Nagpur-440010<br>E-mail ID: Panindia.Liquidation@gmail.com |
| 11.  | Last date for submission of claims                                                 | 04/11/2023                                                                                                                                                                                                                                                     |

Notice is hereby given that the National Company Law Tribunal (Mumbai bench) has ordered the commencement of liquidation of the PAN INDIA INFRAPROJECTS PRIVATE LIMITED on 04/10/2023 (Information received by Liquidator on 06.10.2023)

The stakeholders of PAN INDIA INFRAPROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 04.11.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Sd/-  
Ajay Agrawal,  
IBBI Reg. IBBI/PA-001/IPP00046/2017-18/10120  
Date : 10/10/2023  
Place: Nagpur

ADITYA BIRLA CAPITAL  
Securities and Investment Services Private Limited

Aditya Birla Housing Finance Limited  
Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266 Branch Office- 5th Floor, G Corp Tech Park, Ghodbunder Road, Kasarvadavli, Thane (West) – 400615

APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]  
POSSESSION NOTICE(for Immovable Property)

Whereas the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice Dated 15.05.2023 calling upon the borrowers –**Nilesh Ramesh Dangle & Maya Nilesh Dangle**to repay the amount mentioned in the notice being **INR 23,43,096.73/- (Rupees Twenty Three Lakh Forty Three Thousand Ninety Six and Seventy Three Paise Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 on this **09th Day of October of the year 2023**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited for an amount of INR 23,43,096.73/- (Rupees Twenty Three Lakh Forty Three Thousand Ninety Six and Seventy Three Paise Only)** and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Flat No. 11, Having Built Up Area Admeasuring 650 Sq. Fts., On The Second Floor, In The Building Known As Three Vinayak Co-operative Housing Society Ltd., Constructed On The Piece Of Non-agricultural Land Bearing Gut No. 28 And 24 (Part), Plot No. 11, Admeasuring About 615 Sq. Yds., Situated At Village Manjarli, Taluka Ambarnath, District Thane, Within The Limits Of Kulgaon Badliapur Municipal Council And Within Registration District Thane And Sub-district Ulhasnagar, Maharashtra-421503, And **Bounded As: East: Heramb Shrushti, West: Road, North: Hari Om Chsl, South: Sagar Park.**

Date: 09/10/2023  
Place: Thane

Authorised Officer  
Aditya Birla Housing Finance Limited

FORM B  
PUBLIC ANNOUNCEMENT  
(Regulation 12 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF  
"PLANET 'M' RETAIL LIMITED"

| SN  | PARTICULARS                                                                        | DETAILS                                                                                                                                                                        |
|-----|------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of Corporate Debtor                                                           | "Planet 'M' Retail Limited"                                                                                                                                                    |
| 2.  | Date of Incorporation of Corporate Debtor                                          | 06.02.2007                                                                                                                                                                     |
| 3.  | Authority under which Corporate Debtor is incorporated/ registered                 | Registrar of Companies, Maharashtra, Mumbai (Under Companies Act, 1956)                                                                                                        |
| 4.  | Corporate Identity number of Corporate Debtor                                      | U70102MH2007PLC167606                                                                                                                                                          |
| 5.  | Address of the Registered Office and Principal Office (if any) of Corporate Debtor | 171-C, 17 <sup>th</sup> Floor Mittal Court C Wing, Nariman Point, Mumbai City, Mumbai, Maharashtra, India, 400021                                                              |
| 6.  | Date of Closure of Insolvency Resolution Process                                   | 04.10.2023                                                                                                                                                                     |
| 7.  | Liquidation Commencement Date of Corporate Debtor                                  | 09.10.2023 (Order dated 04.10.2023 received on 09.10.2023)                                                                                                                     |
| 8.  | Name and Registration Number of the Insolvency Professional acting as Liquidator   | Amit Chandrashekhkar Poddar<br>Registration No.: IBBI/PA-001/PP-004449/2017-18/10792                                                                                           |
| 9.  | Address and Email of the Liquidator, as registered with the Board                  | Address: 'Akshat', 7, Vijay Nagar, Katol Road, Nagpur, Maharashtra, 440013<br>Email: amitpoddarca@gmail.com                                                                    |
| 10. | Address and Email to be used for correspondence with the Liquidator                | Address: 3 <sup>rd</sup> Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur, Maharashtra - 440012, E-mail: planetm.liquidation@gmail.com |
| 11. | Last date for submission of claims                                                 | 08.11.2023 (30 days from the liquidation commencement date).                                                                                                                   |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of "Planet 'M' Retail Limited" on 04.10.2023 (order dated 04.10.2023 received by the Liquidator on 09.10.2023) under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of "Planet 'M' Retail Limited" are hereby called upon to submit their claims with proof on or before 08.11.2023, to the liquidator at the address mentioned against item no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Amit Chandrashekhkar Poddar  
Liquidator  
Planet 'M' Retail Limited  
Date : 11.10.2023  
Place : Mumbai

**CIDCO**  
WE MAKE CITIES

NOTICE INVITING BID  
Providing road sweeping & Sanitation services in sector 3, 5, 6, 7 and adjoining area at Dronagiri Node

CIDCO of Maharashtra Limited through the process of e-bidding invites “ON LINE” Item Rate Percentage Bids from the experienced CIDCO PAP's / PAP's of Navi Mumbai who have carried out Cleaning, Sweeping & Sanitation Services in local body, Govt., Semi Govt. sectors etc. for the work mentioned below :

1. Name of Work: Providing road sweeping & Sanitation services in sector 3, 5, 6, 7 and adjoining area at Dronagiri Node. 2. C.A. No. 12/CIDCO/PHS/2023-24 3. Cost put to the Bid: ₹1,32,99,812.06 (excluding GST) 4. E.M.D. ₹1,33,000/- 5. Completion Period: 1095 (One thousand ninety five) Days (including monsoon) 6. Tender Processing Fee: ₹5,900.00 (including 18% GST (Non-Refundable))

Bid Document along with bidding programme will be available on the website mahatenders.gov.in from 11.10.2023 at 17.00 Hrs.

Chief Health Officer  
CIDCO/PR/357/2023-24

CIN - U99999 MH 1970 SGC-014574  
www.cidco.maharashtra.gov.in

केनरा बैंक Canara Bank  
एनएचएस ईएफ  
सिंडिकेट सिंडिकेट  
A Joint Venture of Public Banks

ARM-II BRANCH, MUMBAI :- 3<sup>rd</sup> Floor, Canara Bank Building, Adi Marzban Street, Mumbai-400 001. Tel. No. : (022) 2265 1128 / 29 Email : cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the POSSESSION of which has been taken by the Authorized Officer of **Canara Bank**, will be sold on “As is where is”, “As is what is” basis on 13.11.2023 for recovery of **₹ 8,70,41,802.31** (as on 10.07.2023 plus further interest and charges thereon) due to the **ARM II Branch of Canara Bank from M/s. Innova Fabtex**, at Gala No. B3 and B4 House No. 1159, Khambha Road, Mithpada, Kedia Compound Shelar, Bhiwandi, Mumbai-421 302, represented by its **Directors / Guarantors (1) Mr. Sunil Kukreja (2) Mrs. Lisa Kukreja (3) Mr. Nimesh Navnitari Shah (4) Mrs. Kiran Nimesh Shah (5) Mr. Anil Radhakrishna Kukreja**.

| Sl. No. | Description of the Property                                                                                                                                                                                                                                                                                                                                                    | Reserve Price (In ₹) | Earnest Money Deposit (In ₹) |
|---------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|------------------------------|
| 1.      | Factory Land and Building bearing Sy. No. 23/5, 26/2, 28/3/2 along with Ground Floor, Gala No. B1 & B2, H. No. 1159, situated at Kambha Road, Mithpada, Kedia Compound, Village : Shelar, Tal. Bhiwandi, Dist.Thane, Mumbai-421 302. <b>Adm. Plot area of 400 sq. yard or 344.44 sq. mtr. in the name of Mr. Anil Radhakrishna Kukreja. [Physical Possession]</b>              | 50,03,000/-          | 5,10,300/-                   |
|         | Hypothecated Plant and Machinery available at Sy. No. 23/5, 26/2, 28/3/2 along with Ground Floor, Gala No. B1 & B2, H. No. 1159, situated at Kambha Road, Mithpada, Kedia Compound, Village : Shelar, Tal. Bhiwandi, Dist. Thane, Mumbai-421 302. <b>Adm. Plot area of 400 sq. yard or 344.44 sq. mtr. in the name of Mr. Anil Radhakrishna Kukreja. [Physical Possession]</b> | 82,62,000/-          | 8,26,200/-                   |

The Earnest Money Deposit shall be deposited on or before **10.11.2023** upto **5.00 p.m.**

Details of EMD and other documents are to be submitted to service provider on or before **10.11.2023** upto **5.00 p.m.**

Date up to which documents can be deposited with Bank is **10.11.2023** upto **5.00 p.m.**

For detailed terms and conditions of the sale, please refer the link “E-Auction” provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Sumit Kumar, Manager, (Mob. No.: 9345332323) e-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana-122 015, (Contact No. +91 124 4302020 / 21 / 22 / 23 / 24, support@bankeauctions.com; maharashtra@c1india.com.

Sd/-  
Authorised Officer,  
Canara Bank, ARM-II BRANCH

Date : 10.10.2023  
Place: Mumbai

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.  
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.  
Ph. No.: +91 22 61796400 E-mail: [contact@kifshousing.com](mailto:contact@kifshousing.com) Website: [www.kifshousing.com](http://www.kifshousing.com)  
CIN: U65922GJ2015PLC0085079 RBI COR: DOR-00145

PHYSICAL POSSESSION NOTICE

Mr. DEEPAK CHANDRAKANT WANKHADE, Mr. AMER CHANDRAKANT WANKHADE Mr. CHANDRAKANT BUDHAJI WANKHADE, Mrs. KANCHAN KAMLAKRAT TAYDE Address: Plot/House situated at Row House No. 47, admeasuring 988 sq.ft built up area Parijat Residency Phase III Survey No. 49 50 Village Ghotasi, Titwala Taluka Kalyan District Thane, Maharashtra India -421605.

WHEREAS

The undersigned being the Authorized Officer of **KIFS Housing Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **June 03, 2022** calling upon you to repay the amount mentioned in the Notice being **Rs.22,42,909/- (Rupees Twenty Two Lakhs Forty Two Thousand Nine Hundred and Nine)** against your Loan Account No. **LNHLKAL001572** within 60 days from the date of receipt of the said notice.

You, having failed to repay the amount, notice is hereby given to you and the Public in general, that the undersigned has taken the **Physical possession** of the property described herein below which is mortgaged to **KIFS Housing Finance Limited** in exercise of the powers conferred on them under Section 13(4) of the said Act read with Rule 8 of the said Rules on this the **06<sup>th</sup> day of the October, year 2023**.

You in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **KIFS Housing Finance Limited** for an amount of **Rs.22,42,909/- (Rupees Twenty Two Lakhs Forty Two Thousand Nine Hundred and Nine** due as on **June 03, 2022** with further interest thereon from **June 04, 2022** till payment thereof.

DESCRIPTION OF THE PROPERTY

All that part and parcel of the property bearing Plot/House situated at Row House No. 47, admeasuring 988 sq.ft built up area Parijat Residency Phase III Survey No. 49 50 Village Ghotasi, Titwala Taluka Kalyan District Thane, Maharashtra India -421605. As per Sale Deed - East : As per Government records of rights. West : As per Government records of rights, North : As per Government records of rights. South : As per Government records of rights. As per Site - East : Road, West : Row House, North : Row House, South : Row House

Place : Maharashtra  
Date : October 06, 2023

Sd/-  
Authorised Officer  
KIFS Housing Finance Limited

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my client i.e. SHRI BHAGUBHAI HARILAL PATEL is the absolute owner in respect of the Residential Premises bearing Flat No. 405, located on the 4<sup>th</sup> Floor in the B Wing of the Building known as "Rite Advent" of "Suprabhat Co-operative Housing Society Ltd." (previously known as "A.P.I. Employees' Co-operative Housing Society Limited") (Registration No. BOM / H55 / 2233 / Year -1969 Dated 05/12/1969) (hereinafter referred to as "the said Society"), situated at Khandelwal Marg, Opp. Usha Nagar, Village Road, Bhundap (West), Mumbai -400 078 (hereinafter referred to as "the said New Premises") together with 5 fully paid up shares of Rs.50/- each of the said Society bearing Distinctive Nos. 196 to 200 (both inclusive) incorporated in the Share Certificate No. 040 [issued in lieu of Share Certificate No. 40 of the A.P.I. Employees' Co-operative Housing Society Limited] (hereinafter referred to as "the said Shares"). The said New Premises had been allotted by the Developers i.e. RITE DEVELOPERS PVT. LTD. to SHRI BHAGUBHAI HARILAL PATEL, vide Agreement dated 20<sup>th</sup> July 2010, free of cost on ownership basis and as by way of Permanent Alternate Accommodation in lieu of his Old Residential Premises Bearing Flat No. 9, located on the 2<sup>nd</sup> Floor in the C Wing of Suprabhat Co-operative Housing Society Ltd., situated at Khandelwal Marg, Opp. Usha Nagar, Village Road, Bhundap (West), Mumbai -400 078 (hereinafter referred to as "the said Old Premises") (hereinafter for the sake of brevity "the said New Premises" and "the said Old Premises" collectively referred to as "the said Premises"). The available chain of documents in respect of the said Premises are (i) The First Agreement dated 11<sup>th</sup> October 1976 was executed between MR. A. SUBRAMANIAM and SHRI BHAGUBHAI HARILAL PATEL in respect of the said Old Premises. And (ii) The Second Agreement dated 20<sup>th</sup> July 2010 was executed between RITE DEVELOPERS PVT. LTD. and SHRI BHAGUBHAI HARILAL PATEL i.e. my client, in respect of the said New Premises. All the Original Agreements / Papers / Deeds / Documents executed prior to the said First Agreement in respect of the said Old Premises are lost / misplaced and even after the diligent search the same are not traceable. My client is also not having photocopies of all and/or any of Agreements / Papers / Deeds / Documents executed prior to the said First Agreement in respect of the said Old Premises in his records. If any person/s / Bank / Financial Institutions having custody of all and/or any of the Original Agreements / Papers / Deeds / Documents executed prior to the said First Agreement in respect of the said Old Premises or any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, including but not limited by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, predecessor-in-title, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s howsoever, family arrangement/ settlement, decree or order of any court of law or any other authority, contracts, agreements, development rights or otherwise of whatsoever nature, are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises, and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from all encumbrances.

Mumbai, Dated this 11<sup>th</sup> day of October 2023.

Sd/-  
VIKAS THAKKAR  
Advocate High Court,  
401/402, Sainath House, B-PS Cross Road 1,  
Near Sharon School, Mulund (West), Mumbai - 400 080.

FUTURE CONSUMER LIMITED

Corporate Identity Number (CIN): L52602MH1996PLC192090

Regd. Office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli Link Road, Jogeshwari (East), Mumbai - 400 060 | Tel. No. : +91 22 4055 2200 | Fax: +91 22 4055 2201  
E-mail: [investor.care@futureconsumer.in](mailto:investor.care@futureconsumer.in) | Website: [www.futureconsumer.in](http://www.futureconsumer.in)

NOTICE

Notice is hereby given that the Twenty Seventh Annual General Meeting ("AGM") of the Members of FUTURE CONSUMER LIMITED (the "Company") will be held on Saturday, 4<sup>th</sup> November, 2023 at 11.00 a.m. (IST) through Video Conference ("VC") / Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice convening the said AGM.

In compliance with the applicable provisions of Companies Act, 2013 ("Act") and Rules framed thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI Listing Regulations") and General Circular No. 9/2023 dated 25<sup>th</sup> September, 2023 issued by the Ministry of Corporate Affairs ("MCA") read with other applicable circulars issued by MCA in this regards from time to time ("MCA Circulars"), the AGM of the Company is being held through VC / OAVM. The registered office shall be deemed to be the venue of AGM. In accordance to the provisions of the MCA Circulars and Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 7<sup>th</sup> October, 2023 issued by Securities and Exchange Board of India, the Notice of AGM and Annual Report for the financial year 2022-23 is being sent only by electronic mode to those Members whose email addresses are registered with the Company/ Depository Participant(s).

The Notice of AGM and Annual Report for FY 2022-23 will be available on the website of the Company at [www.futureconsumer.in](http://www.futureconsumer.in), website of stock exchange(s) BSE Limited - [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Ltd - [www.nseindia.com](http://www.nseindia.com) and the website of National Securities Depository Limited ("NSDL") - [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

In compliance with the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide the Members, facility to cast their votes electronically through Remote E-voting and E-voting during the AGM in respect of all the businesses to be transacted at the AGM. The Company has engaged services of NSDL for providing E-voting platform. The detailed procedure to cast vote using e-voting system of NSDL has been provided in the Notice of AGM.

All the Members are informed that (a) the businesses as set out in the Notice calling the AGM shall be transacted through voting by electronic means only (b) Remote E-voting facility shall commence from Wednesday, 1<sup>st</sup> November, 2023 at 9.00 a.m. and will end on Friday, 3<sup>rd</sup> November, 2023 at 5.00 p.m. Remote E-voting will not be allowed beyond the aforesaid date and time and the Remote E-voting module shall be disabled by NSDL upon expiry of aforesaid period. (c) Voting rights shall be reckoned on the paid-up value of shares registered in the name of the Member / beneficial owner as on the cut-off date i.e. 28<sup>th</sup> October, 2023. (d) Any person who becomes a Member of the Company after dispatch of this Notice and holding shares as on the cut-off date i.e. 28<sup>th</sup> October, 2023, may obtain the User ID and password for Remote E-voting by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or [investor.care@futureconsumer.in](mailto:investor.care@futureconsumer.in). (e) Members who have cast their vote by remote E-voting may participate in AGM but shall not be entitled to cast vote again through E-voting during the AGM. Members participating in AGM and who had not cast their vote through Remote E-voting can cast their vote through E-voting during the AGM (f) The Members whose names appear in the Register of Members / list of beneficial owners maintained by the depositories as on the cut-off date i.e. 28<sup>th</sup> October, 2023, only shall be entitled to avail the facility of Remote E-voting as well as E-voting during AGM.

Since the AGM is being held through VC/OAVM, physical attendance of Members has been dispensed with and accordingly, the facility for appointment of proxies by the Shareholders will not be available for the Meeting. Corporate Shareholders can authorize representative(s) to attend the Meeting and are requested to send a certified copy of the Board Resolution authorizing their representative or the authority letter or power of attorney of the board of directors or other governing body of the body corporate authorizing their representative to attend and vote on their behalf at the meeting through email at [investor.care@futureconsumer.in](mailto:investor.care@futureconsumer.in).

Those Members whose email ids are not registered with the Company or with their respective Depository Participants, and who wish to receive the Notice of AGM and the Annual Report for the financial year 2022-23 can register the same as per the following procedure:

- The Members holding shares in physical form may get their e-mail addresses registered with the Registrar and Share Transfer Agent viz. Link Intime India Private Limited ("RTA"), by clicking the link: [https://linkintime.co.in/emailregemail\\_register.html](https://linkintime.co.in/emailregemail_register.html) and follow the registration process as guided therein. Members are requested to provide details such as Name, Folio Number, Certificate number, PAN, mobile number, e-mail ID, and also upload the image of share certificate and a duly signed request letter (upto 1 MB) in PDF or JPEG format.
- The Members holding shares in Demat form are requested to register their e-mail address with the respective Depository Participant (DP) by following the procedure prescribed by the DP. Members holding shares in Demat form may also temporarily register their e-mail addresses with the RTA, at [https://linkintime.co.in/emailregemail\\_register.html](https://linkintime.co.in/emailregemail_register.html) and follow the registration process as guided therein. Members are requested to provide details such as Name, DPID, Client ID/ PAN, mobile number and e-mail ID, and also to upload a duly signed request letter (upto 1 MB) in PDF or JPEG format.

In case of any difficulties in registering the Email IDs as above, the Members can send request letter along with requisite documents by email to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) and to the Company at [investor.care@futureconsumer.in](mailto:investor.care@futureconsumer.in)

In case of any queries with respect to remote E-voting and E-voting during the Meeting you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on 022 4886 7000 and 022 2499 7000 or send a request to Mr. Anubhav Saxena at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in), or may be addressed to Mr. Manoj Gavgani – Company Secretary & Head-Legal by way of an e-mail sent to [investor.care@futureconsumer.in](mailto:investor.care@futureconsumer.in).

By Order of the Board of Directors  
For Future Consumer Limited  
Sd/-  
Place : Mumbai  
Date : 10<sup>th</sup> October, 2023

Manoj Gavgani  
Company Secretary & Head-Legal

**Bandhan Bank**

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the borrower(s) and the public in general, that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Rules 2002 on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers /borrowers' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

| Name of borrower(s) & Loan Account No.                                         | Description of property mortgaged (Secured Asset)                                                                                                                                                                                                                                                            | Date of Demand Notice | Date of Symbolic Possession Notice | Outstanding Amt. as on Date of Demand Notice |
|--------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|------------------------------------|----------------------------------------------|
| Mr. Sachin Chandrakant Bodake<br>Mrs. Sushma Sachin Bodake<br>20006100004387   | All that piece and parcel of the immovable property situated at Survey No.289/2a/1 & 289/2b/1 (Old Survey No.317/2a/1 & 317/2b), A Wing, Ground Floor, Flat No.102, Om Sai Residency, At & Ta. Wai, Dist Satara and bounded by:<br>North: Garden, East: Open Space, West: Flat No.101, South: Parking & Road | 08.05.2023            | 05.10.2023                         | Rs.10,67,049/-                               |
| Mr. Aamir Rashidbhai Bagwan<br>Mrs. Surayya Aamir Bagwan<br>610/3985, 610/4040 | All that piece and parcel of the immovable property situated at Survey No. 158 A/1, Plot No.10,11,12, Swapnaship Row House Scheme, Row House No.04, Kasbe Songirwadi, Ta. Wai, Dist- Satara and bounded by:<br>North: Row House No.03, East: Internal Road, West: Road, South: Property of Vijay Dhumal      | 14.10.2022            | 05.10.2023                         | Rs.33,49,417/-<br>(aggregating amount)       |
| Mr. Vasant Shivram Buva<br>Mrs. Sunita Vasant Buva<br>20006030007879           | All that piece and parcel of the immovable property situated at Revenue Survey No.176/2/B/Pai, Plot No.13, At Panchgaur, Ta: Karveer, Dist: Kolhapur and bounded by: North: Plot No.12, East: Property of 6 Meter Colony Road, West: Plot No.16,17 & 18, South: Plot No.14                                   | 19.05.2022            | 07.10.2023                         | Rs.16,70,206/-                               |

Place: Satara-Kolhapur  
Date: 11/10/2023

Authorised Officer  
Bandhan Bank Limited

**The Mogaveera Co-operative Bank Ltd.**  
ESTD 1946

Regd. & Administrative Office :  
5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400 058  
Contact for Details : 9833220680 / 9819132445 / 9821872846 / 8451980198 / 9702362456 (Email - [recovery@mogaveerabank.com](mailto:recovery@mogaveerabank.com))

PUBLIC NOTICE FOR SALE

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/mortgagor(s) mentioned herein-under, the public and all concerned including the concerned borrower(s)/mortgagor(s), their legal heirs/representatives, as the case may be are hereby informed that the Sealed Offers/Tenders along-with the Demand-Draft or Pay-Order towards Earnest Money Deposit are invited by the Bank for sale of the following Immovable Property on “as is where is basis” and on “as is what is basis”, in terms of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002

| Description of Immovable Asset/s/Properties                                                                                                                                                | Reserve Price (In Rs.) | Earnest Money Deposit (In Rs.) | Inspection of the Property        | Date and time of opening the tenders : | Name of the Borrower/Mortgagor                                                                         | Outstanding Loan Amount :                                                                                                                                                                      | Name & Address of the Secured Creditors :                                                                                                                                                                                                         | Date, time and place of Submission of Tenders / Offers :                                                                                                                                                                                                                                                                        |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------|--------------------------------|-----------------------------------|----------------------------------------|--------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Flat No. 104, 1st Floor, A-Wing, Jay Apartment CHS Ltd., Plot No. 18, Sector No. 4, Roadpali, Kalamamboli, Navi Mumbai, Tal. Panvel, Dist. Raigad-410 218 admeasuring 397 sq.ft. (Carpet). | Rs. 39,70,000/-        | Rs. 1,00,000/-                 | 16.11.2023 From 11 a.m. to 4 p.m. | 18.11.2023 at 11 a.m. onwards.         | M/s. Ashlesha Container Movers (Prop. Mr. Ajit L. Shinde) - Borrower<br>Mr. Ajit L. Shinde - Mortgagor | Rs.69,87,357.76 (Rupees Sixty Nine Lakhs Eighty Seven Thousand Three Hundred Fifty Seven and Paise Seventy Six Only) as on 30/09/2019 plus further interest from 01/10/2019 (ML/138 & OD/244). | <b>The Mogaveera Co-operative Bank Ltd.</b><br>5th Floor, Mogaveera Bhavan, M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400058.<br>Contact nos. - 9833220680/ 9819132445 / 9821872846/ 8451980198 / 9702362456. | <b>Sealed Tenders/Offer along-with the Demand-Draft or Pay-Order towards Earnest Money Deposit shall be submitted to the Authorised Officer on or before 17.11.2023 upto 4 p.m. at Administrative Office 5th Floor, Mogaveera Bhavan M.V.M. Educational Campus Marg, Off. Veera Desai Road, Andheri (West), Mumbai-400 058.</b> |

- The purchaser shall bear all the applicable Stamp Duty/additional Stamp Duty, Registration Charges, Transfer Charges, fees etc., and also all the statutory/non-statutory dues, Taxes, assessment charges, fees etc., and rates both existing and future relating to the property. The Sale Certificate will be issued in the name of the successful bidder only.
- The Authorised Officer Reserves the right to accept or reject any bids and/or adjourn/postpone